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# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

# INDEX

COA/TA No. 2.7.7/9.6..... R.A/C.P No...... E.P/M.A No.....

2. Judgment/Order dtd. 11/4/9.7Pg. NO 3. Judgment & Order dtdReceived from	
4. O.A	
5. E.P/M.PPg	to
6. R.A/C.PNII	to
7. W.S	to
8. RejoinderPg	
9. Reply	
10. Any other PapersPg	
11. Memo of Appearance	
12. Additional Affidavit	
13. Written Arguments	
14. Amendement Reply by Respondents	
15. Amendment Reply filed by the Applicant	
16. Counter Reply	

SECTION OFFICER (Judl.)

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

OA No. 277 196 Got. L. C. Manna. limion. A. Fradia er. .... Respondent(s) Jo. Advocates for Applicant(s) & Collin Advocates for Respondent(s) Coutts Orders Office Notes 8 Date' The applicant, Mr L.C. Manna, 5.12.96 This application is in in person. Learned Sr. C.G.S.C. Mr S. Ali form and within time for the respondents. Issue notice onthe C. F. of Rs 50/deposited vide respondents to show cause as to why this application should not be admitted and Dated .. 27 -11-96

why the interim relief prayer should not be granted.

List for disposal of show cause and consideration of admission and interim order on 19.12.96.

Pending disposal of show cause onthe interim prayer the operation of pay slip EMP No.2020, Annexure-J to this application, is kept in abeyance and the respondents shall pay the applicant his monthly salary without effecting deduction of LTC advance.

Copy of the order may be furnished to the applicant and Mr Ali.

Member

Il. comply order on 5.12.96.

nkm police prepared no

essue 2200 no 410 \$ 50 4109.

Show Cause has not been

gubmitted.

74/8/12

19.12.96

The applicant, Mr L.C. Manna, in person. Learned Sr. C.G.S.C. Mr S. Ali and learned Addl. C.G.S.C. Mr A.K. Choudhury for the respondents. Show cause has not been submitted:

List for disposal of show cause and consideration of admission on 3.1.1997.

Send copy of the order to respondents within 2 days.

20.15 96

Notice day server

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dalia 19.12.96 Le

the respondats,

20/12/76

20/12

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Q1 12-16

19.12.96 insuite

The respondents.

سرانات Show Cause In set been

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3.1.97

Mr L.C. Manna, the applicant, in person. Learned Addl. C.G.S.C. Mr A.K. Choudhuri for the respondents submits that he may be allowed 10 days time to submit the show cause. Allowed.

List for show cause and consideration of admission on 16.1.97.

Mr Manna submits that he has not been paid his salary for December 1996. Mr Choudhuri submits that he wants instructions on this issue also. Mr Choudhuri may submit clarification on 16.1.97. IN the meantime the respondents may pay the salary of the applicant for the month of December 1996 in terms of the interim order dated 5.12.1996.

nkm

Copy of The or day

Sent to The Rispt.

NO4, 25. vide order

parted - 3.1.97.

15-1-97 y show couse hor not been liteil.

21 Motice dury Survey on Respondent No -

5 x 6. Wish 4/32

16.1.97

Sri L.C.Manna, the applicant in person. Mr Ali, Sr.C.G.S.C submits that his name may not be shown in the case as the matter is dealt with by Mr A.K. Choudhury. Registry to delete the name of Mr Ali and record the name of Mr Choudhury.

Leave at note of Mr A.K.Choudhury.Show cause has not been received.

List for show cause and consideration of admission on 14.2.1997.

14.2.97

applicant who appears in person is not present.

On behalf of the applicant Mr S.Sarma

Adjourned to 21.3.1997 for admission.

prays for 3 weeks time. Prayer allowed.

Let this case be listed on 28.2.97 for admission.

Vice-Chairman

nkm

21-2-92

28.2.97

An Workication praying of adjan ment or the case is recurs from to applicat.

20-3-97

1 Notice Issued Dt.

11.12.96.

2/ NOtices on Respondant NO-4×5 duly Served.

3) show cause has not

bun tiled.

pg

Written statement has been filed to-day. There is no representation on behalf of the applicant. Applicant in person is mt present. Mr.A.K.Choudhury, Addl.C.G.S.C. submits that he has not able to serve copy On the applicant as he is not awailable in the Court. For the ends of justice we adjourfied thescase #111 4-4-1997.

Vice-Chairman

26.3.93 Ds forces on 6/h.
A. Rossie As.

Notice duly Serni on R. Alo 4 705. 075 tatuel or Q. No. 1-6 les son

4 '

Today also the applicant is not present without taking any steps. Mr A.K. Choudhury, learned Addl. C.G.S.C., is present.

The case is further adjourned till 11.4.97.

Vice-Chairman

11.4.97

22/4/97 Capy of The onder

Copy of the order has been sent to the D/fection for issuing the same to the Applicant alengalist the Add, C.G.S.C.

trd Tal There is no representation on behalf of the applicant. Earlier occasion also the applicant was not present. The case is dismissed for default.

Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH

TITLE OF THE CASE

BETWEEN

L.C. MANNA

-VS
UNION OF INDIA & ORS.

RESPONDENTS

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# FOR USE IN TRIBUNAL OFFICE :

Date of filling :- 79-11-VI

Registration No. :- 74 276/96

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# BEFORE THE CENTRAL ADMINISTRATIVE TRUBONAL : GUWAHATI BENCH

( An application Under  $S_{e}$ ction 19 of Administrative Tribunal Act, 1985 )

O.A. NO. 276 /96

## BETWEEN

Sri L.C. Manna
Wireles Supervisor
Unter State Police Wireless Station
Dispur, Gauhati-6.

.. Applicant.

- And -

- The Union of India represented by Ministry of Home Affires, Govt of India, New Delhi.
- 2. The Director, Police Telecommunication D.C.P.W. M.H.A. C.G.O Complex, Lodhi Road New Delhi-3.
- 3. The Joint Director,
  D.C.P.W. M.H.A C.G.O. Complex, Lodhi Road
  New Delhi-3.
- 4. The Account Officer, D.C.F.W. M.H.A. C.G.C. Complex, Lodhi Road, New Delhi-3.

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- ∨5. Extra Asstt. Director/Zonal Officer Cum Station -in- Charge. I.S.P.W. Station APRO Building, Dispur Gauhati-6.
  - 6. The Station Superintendent I.S.P.W. Station APRO Building Dispur, Gauhati-6.

Respondents.

### DETAILES OF THE APPLICATION

PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION THIS MADE :

This application is made against the orders.

- (1) Order No. B 17013/1/96-97/Acc.II/LTC dated 4th Oct. 1996 (Annexure-H).
- (2) Pay Stip (D.C.P.W. Pay Stip) dated Nil/Oct/96 vide Bill No. 143 (Annexure J

#### JURISDICTION OF THE TRIBUNAL: 2.

The applicant declares that the subject matter in respect of which the application is made is within the jurisdiction of this Hon'ble Tribunal.

#### LIMITATION :

The application further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act.

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#### 4. FACTS OF THE CASE :

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That the applicant in the instant application is working as an wireless Supervisor in the Inter State Police Wireless Station (I.S.P.W.), Dispur under the respondents. During this service at Dispur, he applied for L.T.C. as the rules prevelent of that time and his application was allowed Accordingly he purchased a ticket from Gauhati to Trivandram for 14.1.96. As per the rules he verified his ticket from Respondent No. 6 on 21.12.95. The said ticket was also attached by the Respondent No.5 on 15.12.95. On 13.1.96 the applicant submitted the depurture report to the Respondent No.2 and on 14.1.96 he started his journey to Trivandram and returned Gauhati on 27.1.96. The applicant submitted joining report on 29.1.96 and accordingly joined his duly again. On 9.2.96 he submitted L.T.C. Bill but the Respondent No.4 asked him to resubmit the said L.T.C. Bill as he cauld not submit the leave senctioned Certificate which he received only on 26.2.96 and after receipt of the same he again submitted his L.T.C. Bill. Supersingly enough after about 8 months the respondent No.4 has issued a memorandum on 4th Oct. 1996 stating that the applicant has submitted a bogus claim of L.T.C. and have he was directed to refund a sum of Rs. 21270/= at once failing which same will be recovered from his pay for Oct. 96 apart from the disciplenary action. The said letter was received by the applicant on 15.10.96 and on 15.10.96 he made a representation to the Respondent No.2. The applicant was shoelded when he received a modifided/curtailed pay slip of Rs. 767/= in place of his actual pay slip of Rs. 6206/= and immidiatly he refused to draw the award and made a representation on 31.10.96 but till date no action has been taken by the respondents.

ani.

The, in brief, is the erox of the subject matter of the instant case. The petitioner was begs to place the facts of the case necessitating the filing of this application under Sec 19 of the A.T. Act 1985 seeking redressal against his impugned orders vide (Annexure- H ) & (Annexure- J ).

- 4.2. That the petitioner is a citizen of India and as such he is entitled to all the rights, protections and prevellages as guaranteed under the constitution of India and laws framed thereunder.
- 4.3. That the applicant has been working in the Dispur I.S.P.W. Station since 1993. As per the rules he applied for Leave Travell Congesation (L.T.C.) for the Block year 1994 -97 and his application was allowed. Accordingly he purchaged a ticket for 6 persons (Family members) vide PNR No. 110001 for Journey from Gauhati to Trivandram on 14.01.96.

A copy of the said ticket bearing PNR No.110001 is annexed herewith and marked as Annexure-A.

4.4. That after purchaging the said ticket the applicant placed the save before Station Superindendent (Respondent No.6) for verification. The respondent No.6 certified the said ticket on 21.12.95. The said ticket was also placed before the respondent No.5 and respondent No.5 has also put his certifing the same to be a correct one.

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A copy of the certificate dated 21.12.95 is annexed herewith and marked as <u>Annexure-B</u>.

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formalities the applicant on 13.1.96 submitted his departure report before the respondents. The applicant also applied for E/2 for 13 days w.e.f. 15.1.96 to 27.1.96 to under take his journey from Gauhatk to Trivandram.

A copy of the departure report dated 13.1.96 is annexed herewith and marked as <u>Annexure-C</u>.

4.6 That the applicant and his family members under took the journey on 14.1.96 and after availing the leave period he placed his joining report on 29.1.96 and joined his service.

A copy of the joining report dated 29.1.96 is annexed herewith and marked as Annexure-D.

4.7 That as per the precedure the applicant submitted the L.T.C. Bill before the respondents stating all the relevant facts as well as documents. The applicant also placed the certified ticket along with the said Bill.

A copy of the said bill dated 9.2.96 is annexed herewith and marked as <u>Annexure-E</u>.

a memorandum to the applicant stating that the certificate part of the Annexure-E Bill dated 9.2.96 filled up by the applicant was not filled in properly. Again in the said memorandum it is stated that the applicant has not placed any documentary evidence along with the said Bill dated 9.2.96. Whereas the applicant has enclosed the said ticket

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(certified) alongwith the Bill dated 9.2.96 which bears the PNR No. 110001. The said memorendum was received by the applicant on 19.3.96.

A copy of the said memo dated 7.3.96 is annexed herewith and marked as <u>Annexure-F</u>.

4.9 That subsequently the applicant received his senction memo for the leave period from 15.1.96 to 27.1.96 only on 26.2.96 and accordingly he resubmitted the Annexure E bill enclosing the leave senction on 19.3.96 memo. The said leave senctioned memo was received belatedly because the same was issued from Delhi only on 8.2.96 and the applicant submitted his bill (Annexure-E) only on 9.2.96. After the receipt of said memo dated 8.2.96, ge resubmitted the said bill.

A copy of leave senction memo is annexed herewith and marked as <u>Annexure-G</u>.

4.10 That surprisingly enough the applicant was issued with a memorandum stating that his claim of L.T.C. was bogus one and he was directed to referred a sum of Rs. 21270/= at once failing which same will be recovered from his pay for Oct. 1996 apart from disciplinary action as he has not submitted any documentary evidence.

A copy of the said memorandum dated 4.10.96 is annexed herewith and marked as <u>Annexure-H</u>.

4.11 That immidiatly after receipt of Annexure-H memorendum dated 4.10.96 on 15.10.96, the applicant made a representation in the same date denying the contensions of the memorendum. In his representation, the applicant made it

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clear that the chargesware not clear.

A copy of the said representation dated 15.10.96 is annexed herewith and marked as Annexure-I.

4.12 That the respondents No.4 without giving the applicant a chance and without dispasing of the representation (Annexure-I) of the applicant issued him a pay slip of Rs. 767 in place of Rs. 6206/2. In the said pay slip the Respondents have deducted Rs. 5439/= to recover the L.T.C. claim amount without giving the applicant to have his may. The respondents while deducting the said amount have failed to follow their own quidelines, and to that effect the applicant made a representation.

Copies of the pay slip and representation are annexed herewith and marked as <u>Annexure-J & K</u> respectively.

4.13 That the respondents have asked the applicant to resubmit the L.T.C. claim Bill vide Annexure F stating that no documentory evidence hase been enclosed and the applicant after receipt of the same resubmitted the same enclasing all the required data as well as documents. As per the Railway Rules after completing the journey the ticket in original in required to return to the Railway authority and the respondents knowing fully well the said Rule have certified his ticket vide Annexure-B verification certificate as well as in a photocopy of the said ticket. The applicant has also submitted the certified ticket alongwith the claim Bill, which bears the PNR No. 110001. Hence

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there is no earthly reason as to why the respondents have issued the Annexure-H memorendum stating that no documentary evidence was produced by the applicant. Again the applicant in his earlkar claim Bill could not produce the leave senctioned memorandum as the same was received by him after sabmiting the said claim Bill and hence he resubmitted the same along with the resubmitted Bill.

4.14 That in view of the above facts the acts of the respondents are in violation of the preenciples of Natural justice and administrative fair play. The law in well settled that before impasing any punishment, the authority concerned is bound to give sufficient time and hearing.

deducted and hence he is now facing a great financial hardship.

The simi action/inaction of the respondents in not giving the applicant any chance to represent is in gross vialation of the principles as Natural Justice. The applicant therefore has come before this Hon'ble Tribunal for rederessal of his grevaners by way of filing this application. The applicant prays before this Hon'ble Tribunal to pass an interim order protecting his pay pending dispasal of the case as the deduction made by the respondents in violative of principles of Natural Justice and the principles of Blance of conveniance lies vary much in favour of the applicant.

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# 5. GROUND OF RELIEF WITH LEGAL PROVISION :

- 5.1. For that the malafide and colourable exercise of power is the foundation of the impugned orders and hence the same is not maintainable in the eye of law.
- 5.2 For that the impugned order/memorendum (Annexure-H) has been passed by the respondents without considering the resubmitted claim Bill dated 19.3.96 and hence the same is liable to set aside and quashed.
- 5.3 For that the impugned order (Annexure-H) has been issued by the respondents without giving the applicant at least a chance to represent his case, which is in direct conflict with the proposed principles of Natural Justice and administrative-fair play and hence same liable to set aside and quashed.
- 5.4 For that the impugned (Annexure-H) order has been passed illegally without consulting the relevent fules and provisione.
- while passing the said (Annexure-1) pay slip without giving the applicant at least a chance to represent or to have his say and hence the same is liable to be modified curtailing the deducted part.
- 5.6 For that the impugned order vide (Annexure-HO) has been passed illegally by the respondents which is crystal clear from the figures which includes the amount Rs.750/=

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against the head of expenditure in curred in Railway Enquiry and hence the same is liable to be set aside and quashed.

5.7 For that in any view of matter the impugned orders are liable to be set aside and quashed as the same are not in conformity with the legal provisions.

The applicant crave leave of this Hon'ble Tribunal to advance more grounds at the time of hearing of this application.

### 6. DETAILS OF REMEDIES EXHAUSTED

The applicant status that since the orders of promotion has not been issued, and also the due increments were not released, the applicant has submitted his representations and the respondents have refused to accord to his prayers and as such, he has no other alternative remedy except by filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY
OTHER COURT :

The applicant declares that he has not previously filed any application, suit or writ petition in respect of the subject matter or the application before any other Court, authority or other Bench of this Hon'ble Tribunal.

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विकासको अर्थनामा जिल्लाको कार्यका वर्ष केन्द्रीय स्थापनिय क्रिकेट्स

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General service

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RELIEF SOUTHT FOR :

8.

In view of the facts and circumstances stated above, it is most respectfully prayed that the instant application be admitted, records be called for and after hearing the parties be pleased to pass following reliefs.

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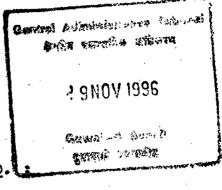
- 8.1 To direct the respondents to withdraw the Annexure-H memorendum.
- 8.2 To direct the respondents to modify the Annexure-J PAY SLIP? PAHINE him the actual pay.
- 8.3 To direct the respondents to pay compensation and interest.
  - 8.4 Cost of the application.
- 8.5 Any other relief/ reliefs to which the applicant is entitled under the facts and circumstances of the case.

# 9. INTERIM ORDER PRAYED FOR :

The applicant further prays for an interim order directing the respondents to medify the <u>Annexure-J</u> pay slip or to pay his actual pay without any deduction, pending disposal of the O.A.

10. The application craves leave of this Hon'ble Tribunal to advance his case in person.

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#### PARTICULARS OF THE I.P.O. 11.

8 11444924 i. I.P.O.

27-11-96 ii. Date of Issue:

iii. Issued from: Amam Sachivalaga Post othice

iv. Payable at : Gfo. Gauhati

#### LIST OF ENCLOSURES : 12.

As stated above.

# VERIFICATION

I, Shri L.C. Manna, at present working as Wireless Supervisor is the office of the Inter State Police Wireless Station, Dispur, Guwahati-6 do hereby solemnly affirm and verify that the statements made in paragraph 1 to 4 and advice and I have not suppreised any matarial facts.

And I sign this verification on this the 29 day November 1996. at Garhets.

HAPPY JOURNEY श्भ यात्रा TICKET NO. टिकट नंश Holl CLASS पी एन आर नं० — PNR NO 1000 कि० मी० वयस्क CCC 09597192 PATE! TRAIN NO CHILD K M ADULT 14-01-96 3569 GHY-TVC-EXPRES
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verification certificate This is to certify that 8h. L. C. MANNA W/S of this Station has purchased the Porter on account of his - 4 you Lic (1994-97). Details as under. (1) Date of Journey - 14-01-96 (2) PAR NO - 110001 (3) From Ganhat! To Trolvannien (4) NOS. of Ticket = 6 (NOS) (6) Potal Amounts 100 2005/-(Rupees Tweleve Thousand & bive only) क्ष बन्त्रात्य मुस्स्मित्ताः वह बन्त्रात्य सम्मित्ताः दोसपृहें दिए Station Supering Adolps, eter State Police Wirelese A.H.L. Government of Inch

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LOCAL/001.LDC 01/01/00 01:23

TO,

THE DIRECTOR POLICE TELECOMMUNICATION, DIRECTORATE OF COORDINATION (POLICE WIRELESS) MINSTRY OF HOME AFFAIRS; BLOCK-9 C.G.O.COMPLEX, LODHI ROAD NEW DELHI-3

(THROUGH PROPER CHANNEL)

SUB: - DEPARTURE REPORT

SIR.

WITH REFERENCE TO MY APPLICATION DATED 25-10-95 AND 02-01-96 (AMENDED) I DO HERERY SUBMIT MY DEPARTURE REPORT TO-DAY A.N. THE 13TH DAY OF JANUARY'96 AND PROCEEDING ON E/L FOR 13 DAYS WITH EFFECT FROM 15-01-96 TO 27-01-96 WITH USUAL PREFIX/SUFFIX TO UNDER TAKE THE JOURNEY OF MY PROPOSED LEAVE TRAVEL CONCESSION FOR THE BLOCK YEAR 1994-97 (ALL INDIA).

THIS IS FOR YOUR KIND INFORMNATIONS.

THANKING YOU SIR,

DATE: 13.01.96 PLACE: -DISPUR YOURS FAITHFULLY,

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ISPW STATION DISPUR

GUWAHATI-6

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The Director,
Police Telecommunication
DCPW, MHA,
B-91 CGO Complex,
Ladiko New. Delhi-3

Sub: Juning Report:

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29-1-96 Dispus

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L. Manne

FROM T.R. 62 G.A.R. 14-C Sub-Bill LTC

CENTRAL LEAVE TRAVEL CONCESSION BILL

Note: This bill should be prepared in duplicate for payment and the other as office copy.

TO BE FILLED IN BY GC T. SERVANT

PART-A

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3 MM M. MANNA	15 Dangher
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No.B.12016/1/94/Acct.II/LTC
Government of India
Ministry of Home Affairs
Directorate of Co-Ordination
(Police Wireless)

CGO Complex, Block No.9, Lodhi Road, New Delhi-3

Dated , the

1994

7-356

#### OFFICE MEMORANDUM

may please dind enclosed herewith LTC Claim of Shri L.C. Maria Will the following observations:-

- a) The claim is not submitted in the prescridbed proforma in duplicate (proforma enclosed).
- b) The tickets of Air/Bus/Ship/Steamer are not appended with the claim.
- c) The claim is not signed by the official.
- √d) The certificates are not filled in properly.
  - e) The claim submitted after one month of the return journey. (in case of advance only)
  - f) The claim submitted after 3 months of the date of return journey hence stands forfeited.
  - g) The claim submitted after six months from the date of onward journey.
- (h) No documentary evidence has been attached.
- (/i) The PNRNo. not mentioned.
  - j) The claim submitted without the recommendation of leave granted/sanctioned.
  - k) Dependant members are not included in the details of family submitted.

The official may be directed to re-submit the claim after completing mx in all respect through proper channel to undersigned at an earliest possible.

ACCOUNTS OFFICER
D.C.P.W

Encl:- LTC Clau

M.M.S/ TO Ph. LL

TO And C Manna, ISPW Station Des bur

Munder by Win

24

# तं० ए-13019/1/96-प्रशाय-। भारत-सरकार, गृह प्रतालय नमन्वय निदेशालय श्पृलित वेतारः

्रिक्त <u>ग्राम्य प्रमाणिक वित</u>ाल कि. १८-७६ कि. १९८० वर्ष

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Annexwe — Has

No.B.17013/1/96-97/Acc.II/LTC

Government of India

Ministry of Home Affairs

Directorate of Coordination

(Police Wireless)

Block No. 9, CGO Complex,

Lodhi Road, New Delhi-110003.

Dt. the 4 Oct.,1996.

MEMORANDUM

Sub:- LTC Claim for the Block Year 1994-97(All India)

Ref:- Letter No.B.17013/1/96-97-DP dated 11.7.96.

Shri L.C.Manna, W/S has submitted the LTC claim for All India for the Block year 1994-97 for self and family.

On scrutiny of the claim, it is seen that the official had not submitted any documentary proof in respect of the mode of travel and class of accommodation actually performed during the journey. He has submitted only the photo-copy of thetickets purchased and nothing else.

An opportunity was given to the official vide letter No.B.12016/1/94-Acc.II/LTC dated 7.3.96 for which the official could not produce any documentary evidence. Hence, the case was referred to Railway Authorities to verify the actual member performed the journey in the copy of the Ticket produced by the official vide PNR No. 110001/Ticket No. 09597192. The Railway authorities have confirmed that no such PNR No. against birth No. 25 to 30 AC/2 Tier sleeper. This shows that Shri L.C.Manna, W/S has claimeda bogus claim with a malafide intention of cheating the Govt. Shri L.C.Manna, W/S is therefore directed to refund a sum of Rs. 21270/-(Rs. 18000+2520+750) at once failing which the same will be recovered from his pay for Oct., 1996 apart from the disciplinary action.

The receipt of this memo may please be acknowledged.

This is men with the appling ID

ACCOUNTS OFFICER

To

Shri L.C.Manna, W/S, through S.S., ISPW Station, DISPUR.

Received form CNO Sh. R. Eura Sh. S. 10-96

Herzson

To

The Director, Police Telecommunication Directorate of Co-ordination (Police wire uni) Ministry of Stome. Affairs 8-9 cg. complex Ladi Ro. New-Delhi-3

Sub: - Ref 100. 017012/1/96-97/ACCT/LTC

do hereby acknowledge the letter on 15-10-96 your changed memorandum is not clear. NA reasoned and detail, as be cause while submitting the claim and as per procedure in eas Rule the procedure in Eas Rule the procedure in the then Style Subatting the months of the Subatting the mandal and orniginal tickets was shown to EAD Sh. R. Exact and centified by heim

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I).C.P.W. PAY SLIP

GROSS

THE DIRECTOR POLICE TELECOMMUNICATION Amnews- K DIRECTORATE OF COORDINATION ( POLICE WIRELESS) MININTRRY OF HOME AFFAIRS BLOCK 9, C G O COMPLEX, LODI ROAD NEW DELHI

SUB...REF MEMO NO. B 17013/1//96-97/CC II/LTC DATED
4 TH OCT 96 AND RECOVERY THEREOF FROM OCT 96

Thinh broper charl.

SIR.

WITH REFERENCE TO ABOVE STATED SUBJECT WHICH I ACKNOWLEDED IN THE 15 TH OCT 96 THROUGH E A D DISPURAND TO THAT EFFECT I SUBMITTED MY REPRESENTANTION ON THAT VERY DAY I.E 15-10-96

CONSEQUENT UPON YOUR ACTIONS I AM TO STATE THAT YOUR CHAARGE IS NOT CLEAR, AND COMPLETELY VAGUE AND BIAS, YOUR GOOD OFFICES HAVE PURPOSELY MOTIVATED THE ACION AGAINST ME CAUSING IMMESURABLE HARAASSMENT HARDSHIP AND MENTAL TORTURE UNNECESSARILY

THEREFORE, I HAVE LEFT NO OTHER ALTERNATIVE BUT TO RECOURSE AND TO SEEK JUSTICE/ REDRESSAL OF GRIEVANCES THROUGH THE LEGAL INSTITUTION. IT IS TO FOLLOW ACCORDINGY. THIS IS FOR YOUR KIND INFORMATION

WITH REGARDS

DATED...31-10-96 DISPUR

COPY TO...EAD/ ZO DISPUR! ( B/H )

- . 2. ACCOUNTS OFFICER D C P W
  - 3. JOINT DIRECTOR D C P W ,
  - 4. DIRECTOR POLICE TELECOMMUNICATION D C P W NEW DELHI

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12/3

IN THE CENTRAL ADMINISTRATATIVE TRIBUNAL GUWAHATI BENCH  $\delta^0$ 

IN THE MATTER OF :

O.A. NO. 277/96/

Shri L.C. Manna

V. Applicant

Union of India and

. Respondent

Others

Written statement

for and behalf of the

Respondents No. 1 to 6.

I M.S.Popli, Joint Director in the office of the Directorate of Coordination (Police Wireless) New Delhi, do hereby solemnly affirm and say as follows.

That the statements made in (1) & Paragraphs 1 to 3 of the application that the are are admitted.

application, the respondent beg to state that the application, the respondent beg to state that the applicant had applied for LTC advance for his proposed journey to visit "Kanyakumari" on 'Any-where India' basis from Dispur alongwith his family members consisting of Self,wife, 3 daughters and mother aged 15, 13, 8 & 62 respectively during the month of Nov.95. An amount of Rs.18,000/- was paid to him vide bill No.4377 dated 11/95 by respondent 4. The applicant had purchased the ticket from Railway Station at Guwahati from Guwahati to Trivandrum for the journey to be performed by him on 14-01-96 with family members. The Earned Leave of the Applicant had been sanctioned by the Respondent No.5 for 13 days from 15-01-96 to 27-01-96. Accordingly, Applicant

Contd...2/-

IN THE CENTRAL ADMINISTRATATIVE TRIBUNAL GUWAHATI BENCH IN THE MATTER OF  $\hat{\cdot}$ 

O.A. NO. 277/96/4104

Shri L.C. Manna, ..... Applicant

814

Union of India and -- Respondent

Others

Written statement for and behalf of the Respondents No. 1 to 6.

I M.S.Popli, Joint Director in the office of the Directorate of Coordination (Police Wireless) New Delhi, do hereby solemnly affirm and say as follows.

- (1) Paragraph 1 to 3 of the application that the statement mdae in para are admitted.
- the That with reference to paragraph (8) application, the respondent beg to state that applicant had applied for LTC advance for his proposed journey to visit "Kanyakumari" on 'Any-where India' basis from Dispur alongwith his family members consisting of Self, wife, 3 daughters and mother aged 15, 13, 8 & respectively during the month of Nov. 95. An amount Ra.18,000/- was paid to him vide bill No.4377 dated 11/95 by respondent 4. The applicant had purchased ticket from Railway Station at Gumahati from Gumahati to Trivandrum for the journey to be performed by him on 14-01-96 with family members. The Earned Leave of the Applicant had been sanctioned by the Respondent No.5 for 13 days from 15-01-96 to 27-01-96. Accordingly, Applicant

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#### from pre-page-

has submitted his departure report and joining report respectively. The Applicant had submitted his LTC claim joining at Dispur. And the same was forwarded to Respondent No.4 vide No.8-13011/1/96-DP dated 09-02-96 by respondent No.6. The LTC claim of applicant was returned to him by respondent 4 for want of certain discripancies which are required to be completed by the applicant. The applicant has re-submitted the claim on 21-03-76. On scrutiny of the claim, it is seen that the applicant has not produced any documentary proof towards the actual performance of the journey except the copy of the ticket purchased by him. Sufficient opportunity was given to the applicant to produce certain documentary proof for the performance of the journey and the applicant has not produced any documentary proof earlier. Leave Travel concession is only a concession extended to the official for availing leave travel during the regular leave, including casual leave, and it is not a right like any other allowances paid such HRA, 88A, BA ets. The certificate given by applicant that applicant has actually performed the journey has to be substantiated. But the applicant failed to submit any documentary proof with the claim. The claim has to be passed after ascertaining the genuineness of the claim of the applicant. As per O.M. No.F-31011/11/79-Estt(A) dated 6.3.1981 (Ann R-I), if the Controlling Authority is not satisfied about genuineness of the claim, it is open to it to reject the same. But in the instante case, the matter was referred

Contd....3/-

#### from pre-page-

to the Railway Authorities, before taking further action in this matter to verify the correctness about the claim Respondent No.5. The Railway Authorities submitted their verification report (Annexure R-II) which is a clear evidence that the applicant had not performed the journey vide PNR No.110001 in AC 2 Tier against berth Nos. 25 to 30 on 14-1-96 by Train No.6322 Down Guwahati-TVC Express alongwith his family members. The applicant has submitted a claim stating that he performed the journey in the very same ticket, on cheating the same date. This tantamounts to Government by playing a fraud to the tune of Rs.18,000/with a malafide intention taking the advantage of the Central extended to Soveroment concession Since the Controlling Authority Employees. determined the genuineness of the claim, and found that the claim is false, the entire amount of advance paid to the applicant plus interest including Railway Expenses on account of verification has been ordered to refund vide Memo. No. B-17013/1/96-97/Acc II/LTC, dated 4.10.96 respondent No.4. Contrary to the order, the applicant had simply submitted a vague explanation vide his letter dated 15-10-96. In order to safeguard the State interest, and as per the order, the instalment of Rs.3750/- was recovered from the pay of the applicant in the month of October, 1996. The action of the respondent is therefore, in conformity with the rules and natural justice.

3



#### from pre-page

- (3) That the respondent have no comments to the statements made in paragraph 4.2 of the application.
- (4) That the statements made in paragraph 4.3, 4.4 & 4.5 of the application are admitted.
- (5) That with reference to para 4.6 of application, the respondents beg to state that the statement of the applicant is misconceived and is not conforming that the applicant and his family undertook the journey in the ticket bearing PNR No.110001 in AC 2 Tier, as per his claim.
- the application, the respondents beg to state that the applicant has submitted only a photocopy of the ticket, which can not be considered genuine in regard to actual performance of the journey. It will not be pertinent to mention that after purchasing the ticket the applicant got cancelled the said ticket and not performed the journey which has been confirmed by Railway Authority vide report dated 26-07-96 (Ann R-II).
  - (7) That with reference to paragraph 4.8 of the application, the respondents beg to state that since the claim is incomplete without any documentary proof for the performance of the journey, the same was called for.
  - (8) That with the reference to paragraph 4.9 of the application, the respondents beg to state that as per LTC rules. Leave Travel Concession is admissible

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#### from pre-page

only during regular leave or Casual leave. The applicant had not mentioned the nature of leave, the same was called for.

- (9) That with the reference to paragraph 4.10 of the application, the respondents beg to state that as per the verification report received from the Railway Authorities, the claim was found to be false and hence the applicant was informed about the same vide Memo dated 4.10.96 (Annexure R-III).
- (10) That with the reference to paragraph 4.11 of the application, the respondeths beg to state that the applicant has submitted only an explanation dated 15.10-96 which is vague and unjustified (Annexure R- IV).
- the application, the respondents beg to state that the applicant was offered ample reasonable opportunity by the respondents, but all in vain. Moreover the applicant had not exhausted the required channel and gone for legal action which is contrary to the CAT Rules. Since the applicant has not followed the Rules and regulation of the Government of India, the respondent No.4 had to initiate the course of action, which was informed to him. The deduction of the amount from the pay of the applicant is justified and is in conformity with the rules.

Contd....6/-



3

#### from pre-page

That with the reference to paragraph (12)4.13 of the application, the respondetns beg to state that the statement of the applicant is true to extent that the original tickets are required to be surrendered with the Railway Authorities the destination point. While scrutiny the LTC claim of. applicant, the Controlling Authority was satisfied itself about the genuineness of the claim. Therefore, the said ticket bearing PNR No.110001 was got verified by Railway Authorities. In turn the Railway Authorities vide their letter No.CTI/MISC/GHY/960 dated 26-7-96 informed that no such type of PNR No.110001 against Berth No. 25 to 30 was issued, whereas the other passengers performed the journey in the above mentioned berth and their names are appearing in Chart Sheet received with the letter dated 26-7-96 (ANN R-II Therefore, the contention of the applicant that performed the actual journey is not correct.

the application, the respondents beg to state that the statement of the applicant is misleading. The applicant was given all chances to submit and substantiate the correctness of his claim which is required under rules. But he has already failed to submit documentary evidence of the journey from Guwahati to Kanyakumari. The recovery imposed is only the amount which applicant had already drawn from the Respondent No.4 during November, 1995 and failed to utilise the same for the purpose of LTC by not performing the journey as confirmed by

Contd....7/-

Railway Authorities vide letter dated 26-7-1996 (Ann R-II). It has also been verified and found that the applicant with a malafide intention to cheat the Government had suppressed all the facts and presented false claim, which is unjust and unfair.

- the application, the respondents beg to state that the contention of the applicant that there is colourable excercise of power by Respondent is quite baseless and unfounded. The applicant was given reasonable opportunity to prove that his claim is genuine after conforming by the Railway Authorities that the applicant did not perform the journey against ticket No.09597192 and PNR No.110001 vide their letter dated 26-7-96 (Ann R-II).
- application, the respondents beg to state that the application of the applicant was issued to him after getting confirmation from the Railway Authorities that applicant did not perform the journey against the ticket No.09597192 and PNR No.110001 on 14-1-96 (Ann R-II ). Since the interest of the State is to be watched, because a sum of Rs.18,000/- was paid to the applicant from the Public Fund for the performance of journey towards 4th year L.T.C., whereas he failed to perform the journey. Therefore, recovery is necessitated in view of the above clarification.

Contd...8/-

That with the reference to paragraph 5.3 of (16) the application, the respondents beg to state that it has already been confirmed by the Railway Authorities the applicant did not perform the therefore, the deduction of the amout of Rs.3750/- has been commenced against the advance of LTC. Before going this Hon'ble CAT, the applicant could to the Respondent in regard to the represented genuineness of his claim, but he failed to do so which is not understood. There is not violation of natural justice as alleged by the applicant, because public money cannot be allowed to enjoy in any manner except for the purpose for which the same has been paid. opportunity was also given by the Respondent No.4 vide letter No.12016/1/94/Acc-II/LTC dated 7-3-96 (Ann R-V ) to prove the genuineness of the claim.

- That with the reference to paragraph 5.4 of the application, the respondents beg to state that the issuance of letter No.17013/1/96-97/Acc-II/LTC dated 4-10-96 (Ann R-III) to the applicant is in order and nothing is irrelevant and unjustified.
- (18) That with reference to paragraph 5.5 of the application the respondents beg to state that on having come to know that a some of Rs.3750/- has been deducted from the pay of the applicant for the month of October, 1976 he could represent to the Respondent by stating the factual position instead of going before the Hon'ble CAT, but he did not do so and is blaming the

Contd....9/-

Respondent without any resume or reason. The deductions is in order and just.

That with the reference to paragraph 5.6 of the application, the respondents beg to state that the Controlling Authority is competent to get verified doubtful claim of LTC, if the controlling Authority itself is not satisfied about the genuineness of Since the Controlling Authority felt that claim. claim is not genuine the Respondent (Controlling Authority) approached the Railway Authotiries the respest to intimate the factual position of journey performed against Ticket No.09597192 and PNR verification report of Railway No.110001. The Aurhotiries submitted vide their letter dated 26-7-96 has gone contrary. The applicant did not perform the .journey, therefore, the expenditure of Rs.750/- incurred towards verification is to be naturally borne by the applicant.

(20) That with reference to paragraph 5.7 of the application, the respondents beg to state that whatever the steps been taken by the Respondent are in public interest to the safeguard the public money and the same cannot be spent by anyone accordingly to his inclination. As such, the action of the Respondent is legal and just. The applicant is not having any solid reason/ground to be heard by this Hon'ble Tribunal. Therefore, this Hon'ble Court is requested to dismiss the O.A. with cost.

Contd...10/-

- That with the reference to paragraph 6 of the application, the respondents beg to state that the applicant has failed to exhaust the available remedial measure as required in CAT Act. Moreover, the applicant has departured from the original subject matter and is giving irrelevant statement, which is not concerned at all with the issue taken in the O.A. Hence this O.A. may kindly be dismissed in lamina.
- (22) That the respondents have no comments with statements made in paragraph 7 of the application.
- That with the reference to paragraph 8.1 of the application, the respondents beg to state that the applicant to his O.A. has been constructed by the Respondent on the facts in conformity/verification sought from Railway Authorities regarding the performance of the journey. Hence, this same may be treated as good in the interest of the justice.
- That with the reference to paragraph 8.2 of the application, the respondents beg to state that the applicant has drawn advance of Rs.18000/- towards LTC, whereas he has failed to perfom actual journey as confirmed by Railway Authorities (Ann R -II ). Therefore, the recovery of the said amount plus interest including Railway charges against verification of the ticket is necessary to be deducted from the pay of the applicant.
- (25) That with the reference to paragraph 8.3 of the application, the respondents beg to state that the

Contd...11/-

contention of the applicant is baseless, illegal and unjustified.

- (26) That with the reference to paragraph 8.4 of the application, the respondents beg to state that the 0.A. of the applicant may please be dismissed with cost at the admission stage, because the applicant has drawn advance towards LTC, but he did not perform the journey as confirmed by the Railway Authorities (Ann R-II ).
- (27) That the respondents have no comments to the statements made in paragraph 8.5 of the application.
- That with the reference to paragraph 9 of the application, the respondents beg to state that in view of the clarification given in preceeding portion in the counter affidavit, the interim-relief ordered by this Hon'ble Tribunal to keep the recovery in abeyance on account of LTC advance may kindly be vacated which will be in the interest of natural justice.
- (29) That the respondents have no comments to the statements made in paragraph 10 of the application.
- (30) That the respondents have no comments to the statements made in paragraph 11 of the application.
- (31) That the applicant is not entitled to any relief sought for in the application and the same is liable

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## <u>VERIFICATION</u>

I, M.S. Popli working as Joint Director in the office of the Directorate of Coordination (Police Wireless), Ministry of Home Affairs do hereby declare that the statements made in this written statement are true to my knowledged arived from the records of the case.

I sign this verification of this the 14th day of February 1997 at New Delhi.

Deponent.

ANNEXULE-K-I

COPIES OF ORDERS

43

# O.M. No. F. 31011/11/79-Estt. (A), dated 6-3-1981

Subject:—Determination of the genuineness of the claim.

The undersigned is directed to refer to M.H.A., O.M. No. 43/5/57-Estt. (A). dated 11-12-1958 (Order No. 7) and to say that according to the aforesaid O.M., the Controlling Authority can, while accepting the L.T.C. claim of a Government servant, relax requirements of minor nature such as production of cash receipts, serial number of tickets, etc., if he is otherwise satisfied about the genuineness of the claim. In view of this provision, doubts have been expressed by various Ministries/Departments as to whether it is obligatory on the part of the Controlling Authority to enclose cash receipts, tickets, serial number of tickets, etc., produced by the Government servant in support of his claim, when the bill is sent to the Accounts Officer, or any other authority prescribed in this regard, for The question has been considered in consultation with the Controller-General of Accounts and it has been decided that in order to enable the Accounts Officer to check the correctness of the calculations made in respect of an L.T.C. claim as to whether it is with reference to the shortest direct route and also to enable him to check the entitlement by applying the prescribed formula in cases where journeys have been performed by more than one mode of transport, the L.T.C. claim sent to the Accounts Officer should invariably be accompanied by the evidence produced by the Government servant in support of his claim. Where any relaxation is granted by the Controlling Authority a certificate to this effect, indicating the nature of relaxation should also be enclosed on the claim.

- 2. Another related question has also arisen. As all the Ministries/Departments are aware, the Railways have discontinued the practice of issuing money receipts for the journey tickets purchased by the passengers. In view of this, a genuine difficulty is faced by Government servants in the production of railway cash receipts in support of their claims under the L.T.C. Scheme. The view has also been expressed in some quarters that it may be difficult for the Controlling Authorities how to satisfy themselves about the genuineness of the claim in the absence of railway cash receipt, for journeys by train.
- 3. The matter has been considered in consultation with the Ministries of Finance and Railways. The Ministry of Railways are not in favour of restoring the arrangements for issuing money receipts for the tickets purchased. However, attention is invited to this Department O.M. No. 31011/4/78-Estt. (A), dated 1st September, 1978, (Order No. 35) which stipulated that where L.T.C. advance has been drawn, the Government servant should produce railway cash receipts within ten days of the drawal of advance to the competent authority to show that he has actually utilized the amount to purchase the tickets. Now that the Railways have discontinued the practice of issuing cash receipts for journey tickets, the

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#### COPIES OF ORDERS

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Government servant should produce the railway tickets within ten days of the drawal of the advance. Where no advance has been drawn, it will be sufficient if a Government servant indicates the ticket numbers in his claim, as already provided in the existing instructions.

- 4. As regards the satisfaction of the Controlling Authority regarding the genuineness of the claim in the absence of cash receipts, the Controlling Authority can satisfy itself by verifying the claim with reference to the evidence actually produced by the Government servant in support of his claim. If the Controlling Authority has any reason to doubt the genuineness of the evidence produced by the Government servant in support of his claim, it can ask the Government servant to produce such other evidence as may be considered necessary to substantiate his claim. If the Controlling Authority is still not satisfied about the genuineness of the claim, it is open to it to reject it.
- 5. Further, a Government servant has to certify about the journey having been performed by the class of accommodation/mode of conveyance for which the claim has been preferred. If this certificate is found to be false in any particular case, the Government servant concerned can be proceeded against departmentally. A full probe can also be made, wherever necessary, by the Controlling Authority to satisfy itself about the genuineness of the claim. If the claim is found to be false, disciplinary action can be taken against the Government servant concerned.
- 6. Apart from the general principles enunciated in paras. 4 and 5 above, the Controlling Authority can also have recourse to the procedure indicated in the special instructions like those contained in this Department Office Memorandum No. 31011/8/79-Estt. (A). dated 25-1-1980, (Order No. 39).

Addi Central Gove Standing Counsel

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Priggi Company Gody Standing Countil No.B.17013/1/96-97/Acc.II/LTC Government of India Ministry of Home Affairs Directorate of Coordination (Police Wireless)

NO-K-M

Block No. 9. CGO Complex.
Lodhi Road, New Dalhi-110003. 4D

Dt. the 4 Oct., 1996.

## MEMORANDUM

Sub:- LTC Claim for the Block Year 1999-97 (All India)

Ref:- Letter No.B.17013/1/96-97-DP dated 11.7.96.

Shri L.C.Manna, W/S has submitted the LTC claim for All India for the Block year 1994-97 for self and family.

On scrutiny of the claim, it is seen that the official had not submitted any documentary proof in respect of the mode of travel and class of accommodation actually performed during the journey. He has submitted only the photo-copy of thetickets purchased and nothing else.

An opportunity was given to the official vide letter No.B.12016/1/94-Acc.II/LTC dated 7.3.96 for which the official could not produce any documentary evidence. Hence, the case was referred to Railway Authorities to verify the actual member performed the journey in the copy of the Ticket produced by the official vide PNR No. 110001/Ticket No. 09597192. The Railway authorities have confirmed that no such PNR No. against birth No. 25 to 30 AC/2 Tier sleeper. This shows that Shri L.C.Manna, W/S has claimed bogus claim with a malafide intention of cheating the Govt. Shri L.C.Manna, W/S is therefore directed to refund a sum of Rs. 21270/-(Rs. 18000+2520+750) at once failing which the same will be recovered from his pay for Oct., 1996 apart from the disciplinary action.

The receipt of this memo may please be acknowledged.

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ACCOUNTS OFFICER

TO

Shri L.C.Manna, W/S, through S.S., ISPW Station, DISPUR.

Received Reived Cools 15-10-96 Aggi. Central Gord.

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To

The Director, Police Communication, DCPW, MHA, B-9, CGO Complex, Lodi Road, New Delhi - 3

Through Proper Channel.

Sub: Ref. No. B 17013/1/96-97/ACC-II/LTD dated - 4th Uctober, 1996.

Sir,

With reference to above letter No. B 17013/1/96-97/Acc-II/LTD dated 4.10.96, I do hereby acknowledge the letter on 15.10.96. Your Charged Memorandum is not clear. Not reasoned and detail, as because while submitting the claim and as per procedure in CCS Rule the PNR No. was certified by the then Station Superintendent Shri M.K. Mandal and original Ticket was shown to EAD Shri R. Ekka and certified by him.

What sort of documentary proof is necessary apart from this is not understood.

Charge Memorandum does not substantiate dixxigmxdmm any stand what your good offices has understood. I have performed my journey accordingly.

If your good offices do feel that any further document is necessary that has to referred in a reasoned complete detailed manner. Charge Memorandum is not clear, and not merited.

Thanking you Sir,

Add Contract

Yours faithfully,

L.C. Manna )

No.B.12016/1/94/Acct.II/LTC ()
Government of India

Government of India
Ministry of Home Affairs
Directorate of Co-Ordination
(Police Wireless)

CGO Complex, Block No.9, Lodhi Road, New Delhi-3

Dated, the

1994.

7-3-56

## OFFICE MEMORANDUM

may please dind enclosed herewith LTC Claim of Shri L C. Marna Will whichis returned in original with the following observations:-

- The claim is not submitted in the prescridbed proforma in duplicate (proforma enclosed).
  - b) The tickets of Air/Bus/Ship/Steamer are not appended with the claim.
- c) The claim is not signed by the official.
- (d) The certificates are not filled in properly.
  - e) The claim submitted after one month of the return journey. (in case of advance only)
  - f) The claim submitted after 3 months of the date of return journey hence stands forfeited.
  - g) The claim submitted after six months from the date of onward journey.
- h) No documentary evidence has been attached.
  - i) The PNRNo. not mentioned.
  - j) The claim submitted without the recommendation of leave granted/sanctioned.
  - k) Dependant members are not included in the details of family submitted.

The official may be directed to re-submit the claim after completing mx in all respect through proper channel to undersigned at an earliest possible.

Encl:- Lite Claw

rollb-LCM .c. ISPW Station Des bar

D.C.P.W

Changing Committee